

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 315 of 2013**

**Dated : 3<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Torrent Power Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Apoorva Mishra  
Ms. Ritika Arora  
Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Swapna Seshadri for R.4

**ORDER**

Mr. M.G. Ramachandran, the learned counsel appearing for Respondent No.4 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 31.01.2014 after serving copy on the other side.

It is noticed that the necessary party has not been impleaded. The learned counsel for the Appellant is directed to implead the necessary party.

Post the matter on **17.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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